From:

D.K.Singh, H.J.S., I/C Joint Registrar, High Court of Judicature at <u>Allahabad.</u>

To,

All the District Judges Sub-ordinate to High Court of Judicature at <u>Allahabad</u>.

No. C- 717 /Cf.(B)/2007: Dated: Allahabad: December 13, 2007.

<u>Subject :-</u> Filling up of the post of Presiding Officer, CGIT-cum-Labour Court-I, New Delhi.

Sir,

I am directed to enclose herewith a copy of letter no. A-11016/04/2007-CLS-II, dated 22.11.2007 alongwith its Annexures of Sri P.K. Tamrakar , Under Secretary to the Govt. of India/Bharat Sarkar, Ministry of Labour & Employment, New Delhi and to request you kindly to obtain the application alongwith bio-data from the willing and suitable serving/retired Judicial Officers (in the enclosed proforma, in duplicate) for the aforesaid post and send the same, alongwith your own application and Bio-data, if you so desire, to the Court **Latest by 10.01.2008.**

Encl.: As above

Yours faithfully,

*Sd/-***(D.K.Singh)** I/C Joint Registrar

A-11016/06/2007-CLS-II Government of India/Bharat Sarkar Ministry of Labour and Employment

N. Delhi, dated 22 November, 2007

To,

The Registrar General, All High Courts.

Subject :- Filling up of the post of Presiding Officer, CGIT-cum-Labour Court-I, New Delhi.

Sir,

I am directed to say that the post of Presiding Officer, CGIT-cum-Labour Court-I, New Delhi is to be filled up in accordance with the provisions contained in section 7 & 7A of the Industrial Disputes Act, 1947. According to these provisions the post can be held by a judicial officer who is or has been a Judge of the High Court or who has rendered not less than three years service as Additional District Judge or District Judge. A serving Judge can be appointed on deputation basis and retired Judge on re-employment basis. As per provision under Section 7 (c) of the I.D.Act, 1947 a Presiding Officer in a CGIT-cum-Labour Court can continue upto 65 years of age.

The scales of pay attached to the post have been revised recently as these are applicable to the Distt. Judges/Addl. Distt. Judges appointed as Presding Officer of the CGIT-cum-Labour Courts as follows:

(a) Distt. Judge (Entry Level) - 16,750-400-19,150-450-20500/(b) Distt. Judge (Selection Grade) - 18,750-400-19,150-450-21,850- 500- 22,850/(c) Distt. Judge (Super time Scale) - 22,850-500-24,850/

It is therefore requested that panel of names of Judicial Officers who are willing to be appointed as Presiding Officer and who fulfill the condition may please be furnished to this Ministry for selection of the suitable officer at an early date. The bio-data of the officers may be furnished in the enclosed proforma. The nominations of judicial officers may please be forwarded alongwith their up to date ACRs and vigilance clearance at the earliest possible date.

Yours faithfully,

Encl.:-Proforma Copies of terms & conditions

Sd/-(P.K. Tamrakar) Under Secretary to the Government of India

Copy to :

1. All RLC (c) with the request to expedite panel from the High Courts concerned.

PROFORMA

- 1. NAME IN FULL;
- 2. DATE OF BIRTH:
- 3. EDUCATIONAL QUALIFICATION :
- 4. PARTICULARS OF SERVICES IN BRIEF WITH DATE FOR EACH APPOINTMENT HELD:
- 5. LAST POST HELD:
- 6 SCALE OF PAY ATTACHED TO THE LAST POST HELD:
- 7. LAST PAY DRAWN:
- 8. RESUME OF ANNUAL CONFIDENTAIAL REPORTS ON THE WORK AND CONDUCT OF THE OFFICER DURING THE LAST THREE YEARS :
- 9. ADDRESS FOR COMMUNICATION :

TERMS AND CONDITIONS OF APPOINTMENT OF RETIRED JUDICIAL OFFICERS AS PRESIDING OFFICERS OF CENTRAL GOVERNMENT INDUSTRIAL TRIBUNAL-CUM-LABOUR COURTS.

- (a) DURATION: The normal period of appointment of the Presiding Officer would be for a period of three years on year to year basis.
- (b) PAY: The pay will be fixed in the scales of (i) Distt. Judge (Entry Level) Rs. 16,750-400-19,150-450-20500/-

(ii) Distt. Judge (Selection Grade) - Rs.18,750-400-19,150- 450-21,850-500-22,850/-;

(iii) Distt. Judge (Super Time Scale) – Rs.22,850-500-24,850/- per month inclusive of gross pension, pension equivalent of other retirement benefits, if any.

- (c) DEARNESS ALLOWANCE : The Officer will be entitled to D.A. as per Rules applicable to the Central Govt. employees from time to time subject to the condition that relief of pension is deducted from the emolument drawn during the period of reemployment as per instructions contained in the Ministry of Law letter No. 66/2/78-Justc. Dated the 4th August, 1978.
- (d) CCA/HRA/MEDICAL CONCESSION/TA :To be regulated under the Rules as applicable to the Central Government employees.
- (e) LEAVE: During the period of re-employment the officer will be governed by the Central Civil services (Leave Rules) 1972 as amended from time to time.
- (f) RESIDENTIAL ACCOMMODATION: He will be entitled to residential accommodation according to the Rules of the Central Government.
- (g) The period of re-employment will commence from the date of assumption 0f the charge of the post of Presiding Officer, CGIT-cum-Labour Court under the Central Govt.
- (h) Employment is liable to termination at one month's notice on either side without assigning any reason.
- (i) As per provisions of Para 12 of CCS (fixation of pay of reemployed pensioners) Order 1986, the officer will be entitled to subscribe to Contributory Provident Fund.
- (j) Any amount of overpayment pertaining to the pre-retirement period including the amount written off on the ground that he was no longer in Govt. Service would be recoverable by adjustment of the pay and allowances admissible to him during the period of reemployment. {As per GOI decision (5) (2) below Rule 73 of the CCS (Pension Rule 1972}

ANNEXURE-II

TERMS AND CONDITIONS OF APPOINTMENT OF SERVING JUDICIAL OFFICERS AS PERSIDING OFFICERS OF CENTRAL GOVERNMENT INDUSTRIAL TRIBUNAL COM-LABOUR COURTS ON DEPUTATION.

- (a) DURATION: The normal period of deputation of the Presiding Officer is for three years on year to year basis.
- (b) PAY: The pay will be fixed in the scales of (i) Distt. Judge (Entry Level) Rs. 16,750-400-19,150-450-20500/- (ii) Distt. Judge (Selection Grade)Rs. 18,750-400-19,150-450-21,850-500-22,850/- (iii) Distt. Judge(Super time scale)- Rs. 22,850-500-24,850/- per month. The Officer will have the option to get his pay fixed in deputation post under the normal rules or to draw pay of the post held in the parent department plus deputation duty allowance in accordance with and subject to conditions as modified from time to time.
- (c) DEARNESS ALLOWANCE: The Officer will be entitled to D.A. under Rules applicable to the parent Government or under the Rules of borrowing Government accordingly as he retains his scale of pay under parent Government or draws pay attached to the post under the borrowing Government.
- (d) CCA/HRA/MEDICAL CONCESSION/TA: for journey on duty during deputation period /joining time pay and transfer T A. To be regulated under rules of the borrowing Government.
- (e) LEAVE PENSION: During the period of deputation on temporary Transfer the officer will continue to be government by the leave and pension rules of the parent employer applicable to him before such transfer but he will not be entitled to any vacation leave during the period of deputation as Presiding Officer Central Govt. Industrial Tribunal-cum-Labour Court.
- (f) RESIDENTIAL ACCOMMODATION : He will be entitled to Residential accommodation according to the rules of the Government to which he is deputed
- (g) The period of deputation will commence from the date of Assumption of charge of the post of Presiding Officer, Central Govt. Industrial Tribunal-cum-Labour Court under the Central Govt. and end on the date on which the official relinquishes the charge of the post under the Central Govt.